

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/146(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16TH JULY 2024

IN THE MATTER OF	INDIAN BANK VS MR KUNTAL BASU PERSONAL GUARANTOR OF M/S B.M. ADVERTISING PVT LTD
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Santosh Kr. Ray, Adv.] For the Financial Creditor
Ms. Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the financial creditor present. None appears on behalf of the resolution professional.
2. Since, no Report has been furnished by the resolution professional till date in this matter. If a Report is prepared by the resolution professional, let the same be shared with with the Personal Guarantor to raise an Objection, if any, to the same Report within a period of ten days.
3. Registry is directed to issue notice to the Resolution Professional by way of speed post and by e-mail and place the tracking information on record.
4. List this matter for further consideration on **28.08.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)

Ar.